

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:752

ANSWERED ON:10.12.2013

CHILD ABUSE

Roy Shri Mahendra Kumar;Saha Shri Anup Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of sexual abuse of children are increasing in the country;
- (b) if so, the total number of such cases reported and pending in the various courts during each of the last three years and the current year along with their present status, State-wise;
- (c) whether the Government has analysed the reasons behind this trend; and
- (d) if so, the details thereof and the corrective measures taken in this regard and to improve the conviction rate in such cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): As per data provided by the National Crime Records Bureau (NCRB), the total number of Cases registered (CR), cases chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) and persons convicted (PCV) under rape of children during 2010 – 2012 is given in Annexure.

(c) to (d): As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against children.

The following Advisories in respect of crime against children have been issued by the Ministry of Home Affairs to all States / UTs from time :

1. Advisory on Crime against Children issued on 14.07.2010.
2. Advisory on Preventing and Combating various crime against Children issued on 04.01.2012.
3. Advisory on Missing Children-measures needed to prevent trafficking and trace the children issued on 31.01.2012 and 29.10.2012.
4. Advisory on protection of Children from Sexual Offences Act 2013 issued on 28.05.2013.
5. Advisory based on the direction of Hon'ble Supreme Court regarding filing of FIR mandatorily in case of missing children was issued on 25.06.2013.